

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
IB)-1018(ND)2018
New IA-1612/2024

IN THE MATTER OF:
M/s. Sharad Vadehra

... **Applicant/Petitioner**

Versus

M/s. Homestead Infrastructure
Development Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Abhishek Anand, Adv. Jasleen Singh Sadha
in IA-1612/2024.

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1612/2024: Issue notice to the Respondent returnable on 09.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 09.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)